

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 518  
ANSWERED ON FRIDAY, THE 18<sup>TH</sup> NOVEMBER, 2016  
[KARTIKA 27, 1938 (SAKA)]**

**INVESTIGATION AGAINST COMPANIES**

**QUESTION**

**518. SHRIMATI V. SATHYA BAMA:**

**Will the Minister of CORPORATE AFFAIRS  
be pleased to state:**

- (a) whether the Government has ordered any investigation into the affairs of companies found to be involved in Chit Fund/ MLM/ Ponzi activities;**
- (b) if so, the details and the current status thereof, State-wise; and**
- (c) the steps taken by the Government for providing new provisions in the Companies Act, 1956 or 2013 relating to Chit Funds or 'Chit Fund Companies' and to expedite the process of investigations?**

**ANSWER**

**THE MINISTER OF STATE IN THE (SHRI ARJUN RAM MEGHWAL)  
MINISTRY OF CORPORATE AFFAIRS**

**(a) to (c): There are no provisions in the Companies Act, 1956 or 2013 relating to Chit Funds or 'Chit Fund companies'. Provisions to this effect are contained in the Chit Funds Act, 1982 which is a Central Act administered by the Ministry of Finance (Department of Financial Services) but its implementation vests in the State Governments concerned who register entities running Chit Funds and regulate their affairs and proceed against violators including companies running Chit Funds without such registrations. The Central Government has however, inter- alia, investigated affairs of 185 companies falling into the category of so called Chit Funds/MLM/Ponzi activities for violation of the Companies Act through Serious Fraud Investigation Office (SFIO) during the last three years and current year. A list containing State-wise details of companies where investigations have been ordered through SFIO and their status is enclosed as Annexure-I.**

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**Annexure-I**

**ANNEXURE REFERRED TO IN REPLY TO PART (a) to (c) OF THE  
UNSTARRED QUESTION NO. 518 FOR ANSWER IN LOK SABHA ON  
18.11.2016.**

**State-wise and year-wise details of chit fund/MLM companies ordered for  
investigation during the last three years and current year (upto  
31.10.2016)**

**2013-14**

<b>S. No.</b>	<b>State</b>	<b>No. of Companies ordered for Investigation</b>	<b>Completed Investigations</b>
<b>1</b>	<b>West Bengal</b>	<b>57</b>	<b>57</b>
<b>2</b>	<b>Assam</b>	<b>01</b>	<b>01</b>
<b>3</b>	<b>Uttar Pradesh</b>	<b>05</b>	<b>05</b>
	<b>Total</b>	<b>63</b>	<b>63</b>

**2014-15**

<b>S. No.</b>	<b>State</b>	<b>No. of Companies ordered for Investigation</b>	<b>Completed Investigations</b>
<b>1</b>	<b>West Bengal</b>	<b>29</b>	<b>29</b>
<b>2</b>	<b>Jharkhand</b>	<b>02</b>	<b>02</b>
<b>3</b>	<b>Bihar</b>	<b>02</b>	<b>02</b>
<b>4</b>	<b>Orissa</b>	<b>18</b>	<b>-</b>
	<b>Total</b>	<b>51</b>	<b>33</b>

**2015-16**

<b>S. No.</b>	<b>State</b>	<b>No. of Companies ordered for Investigation</b>	<b>Completed Investigations</b>
<b>1</b>	<b>West Bengal</b>	<b>26</b>	<b>10</b>
<b>2</b>	<b>Orissa</b>	<b>08</b>	<b>-</b>
<b>3</b>	<b>Maharashtra</b>	<b>05</b>	<b>-</b>
<b>4</b>	<b>Punjab</b>	<b>01</b>	<b>-</b>
<b>5</b>	<b>Rajasthan</b>	<b>01</b>	<b>-</b>
<b>6</b>	<b>Assam</b>	<b>06</b>	<b>-</b>
	<b>Total</b>	<b>47</b>	<b>10</b>

**2016-17**

<b>S. No.</b>	<b>State</b>	<b>No. of Companies ordered for Investigation</b>	<b>Completed Investigations</b>
<b>1</b>	<b>Maharashtra</b>	<b>01</b>	<b>-</b>
<b>2</b>	<b>West Bengal</b>	<b>19</b>	<b>01</b>
<b>3</b>	<b>Orissa</b>	<b>01</b>	<b>-</b>

<b>4</b>	<b>Assam</b>	<b>03</b>	<b>-</b>
	<b>Total</b>	<b>24</b>	<b>01</b>

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